

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION

LOK SABHA

UNSTARRED QUESTION NO. 4440

TO BE ANSWERED ON MARCH 29, 2017

NEW REAL ESTATE ACT, 2016

No. 4440 SHRI PRALHAD JOSHI:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the States and Union Territories have notified their final Real Estate Rules under the new Real Estate (Regulation and Development) Act, 2016 and if so, the details thereof;
- (b) the names of States who have failed to notify the same till date; and
- (c) the salient features of the rules required to be notified by the rules?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN
POVERTY ALLEVIATION

(RAO INDERJIT SINGH)

- (a) to (c): Ministry of Housing & Urban Poverty Alleviation notified specific Sections of the Real Estate (Regulation and Development) Act, 2016 for implementation with effect from 01st May, 2016, which inter-alia provide for making of rules and establishment of regulatory authorities & appellate tribunals.

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Ministry of Housing and Urban Poverty Alleviation being the 'appropriate Government' for Union Territories (UTs) without legislature, notified the Real Estate (Regulation and Development) (General) Rules, 2016 and the Real Estate (Regulation and Development) (Agreement for Sale) Rules, 2016 on 31st October, 2016.

All the State Governments were similarly required to frame Rules under this Act by 31st October, 2016.

Government of Uttar Pradesh, Government of Gujarat, Government of Kerala, Ministry of Urban Development (in respect of UT of Delhi) and Government of Madhya Pradesh have notified the Rules under the Act.

Rules are required to be notified for matters provided under Section 84 of the Real Estate (Regulation and Development) Act, 2016.
